

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 14793/2022

(Arising out of impugned final judgment and order dated 07-10-2021 in WT No. 690/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GEM AROMATICS PRIVATE LIMITED & ORS.

Respondent(s)

(IA No.120602/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.120604/2022-EXEMPTION FROM FILING O.T.)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv./AAG
 Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
 Ms. Radhika Dubey, Adv.
 Mr. Vaibhav Joshi, AOR
 Mr. Prastut D., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Notice be issued to the unrepresented respondents, returnable in two weeks.

Mr. Vaibhav Joshi, learned counsel accepts notice on behalf of respondent No. 1.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)